

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:362
ANSWERED ON:14.03.2012
CORRUPTION IN SECL
Kashinath Shri Taware Suresh

Will the Minister of COAL be pleased to state:

- (a) whether cases of corruption, irregularities and conspiracy have come into light in various projects of South Eastern Coalfield Ltd. (SECL);
- (b) if so, the details thereof;
- (c) whether contract work is still going on in Korva Zone in areas of SECL in connivance of coal mafias and officials even after it has been declared a 'No Go Area' Zone; and
- (d) if so, the details thereof and the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

(a)& (b): During the year 2011, Vigilance Department of South Eastern Coalfields Ltd. (SECL) has taken up 122 complaints for verification in addition to 71 complaints of 2010. Investigation has been completed in respect of 123 complaints, out of which 17 vigilance cases have been registered. In addition 16 Regular Departmental Action (RDA) cases have been registered by Vigilance Department of SECL. Further CBI has registered 8 cases against the officials of SECL.

The Vigilance Department of Coal India Limited (CIL) have found 2 (two) cases of corruption/irregularity/conspiracy regarding (i) irregular submission of Transfer TA bill by Shri P.P.S. Gill, Dy. Chief Security officer and (ii) procurement of Engineering Wire Ropes and Proposal for purchase of Oracle 10g System Software, valuing Rs.9.51 crore for implementation of Coal-Net at Regional Stores/Areas of SECL.

(c) & (d) : Korba Zone Area of SECL is not a 'No Go Area Zone'. Production of Coal in the Korba Zone Area is continuing. To increase transparency in mining operations, work is awarded by following open tender system.